

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 97 OF 2022 (SZ)

IN THE MATTER OF:

Dr.M.S.Tejaswari,
Telangana.

....

Applicant(s)

Versus

Union of India & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)

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Place: Hyderabad

Date: 15-12-2025.

T. Sai Krishnan

**COUNSEL FOR RESPONDENT No.3
T. SAI KRISHNAN**

①

REPORT DATED 12.12.2025 OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB), (RESPONDENT NO.3) IN OA No. 97 OF 2022

It is to submit that Dr.M.S.Tejaswari, D/o.Late Sri M. Sathyanarayana Reddy, R/o.H.No.3-16-668/A, Trimulgherry 'X' Roads, Secunderabad has filed an O.A.No.97 of 2022 in the Hon'ble NGT, Chennai on damage to the boundary wall of the petitioner land, laying of the drainage pipeline from the dwellings located in the Northern side of the petitioner's land and sewage entering into petitioner's land and open well thereby causing water pollution.

The Respondent Board has earlier filed reports dated 29.04.2024, 20.08.2024 and 14.02.2025. The construction of I & D structure to divert the sewage entering into Trimulgherry lake has been completed. The sewage has been diverted through the ring sewer into the drain bypassing the lake and flows to Patigadda STP. The land acquisition for the construction of proposed 1 MLD STP at Trimulgherry Lake is under process by Secunderabad Cantonment Board (SCB).

It is to further submit that the Board has requested National Environmental Engineering Research Institute (NEERI), Zonal Office, Hyderabad for taking up the Assessment of the cost of remediation of the land due to collection of sewage in the Applicant's premises. The NEERI has prepared a project proposal to evaluate the impact of contamination on soil quality, open well and nearby water resources as well as to assess the extent of land damage and water contamination for estimating the associated environmental and economic costs. The NEERI has communicated the proposal to TGPCB with a project cost of Rs. 19.2 lakhs plus GST. The issue was reviewed in the TGPCB Task Force Committee meeting held on 17.04.2025 and as

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per the Committee Recommendations, TGPCB has issued directions dated 23.04.2025 to the Secunderabad Cantonment Board to engage NEERI for the study and bear the charges for assessment of the cost of remediation.

In pursuant to the TGPCB directions, the Secunderabad Cantonment Board (SCB) vide letter dated 11.06.2025 has informed that the matter has been placed before the Cantonment Board meeting held on 23.05.2025 and noted that the amount quoted by the NEERI appears to be higher side and requested the SCB to take a decision, after elaborate discussions the SCB resolved to explore the alternative options by inviting quotations from the Government Institutions like (i) Indian Institute of Technology (IIT)-Hyderabad; (ii) Environment Protection Training & Research Institute (EPTRI); (iii) National Institute of Technology(NIT)-Warangal; (iv) Jawaharlal Nehru Technological University(JNTU)-Hyderabad and (v) Engineering Staff College of India(ESCI). Accordingly, SCB has invited quotations from the above mentioned institutions to carry out the study. Among these, only NIT Warangal and ESCI had submitted their quotations amounting to Rs.11.80 lakh and Rs.15.00 lakh respectively. The SCB has requested the Hon'ble NGT to permit to utilize the services of National Institute of Technology (NIT), Warangal in place of NEERI.

The report dated 30.06.2025 filed by the Board was taken on record in the hearing held on 01.07.2025 and the Hon'ble NGT ordered as follows. The Operative portion of the order is as follows:

"8. However, when the matter was escalated to the Secunderabad Cantonment Board by the TGPCB, the Cantonment Board had noted that the amount quoted by the NEERI appears to be higher side and

decided to explore the possibility of alternative options by inviting quotations from the Government Institutions like (i) Indian Institute of Technology (IIT)-Hyderabad, (ii) Environmental Protection Training & Research Institute (EPTRI), (iii) National Institute of Technology (NIT)-Warangal, (iv) Jawaharlal Nehru Technological University (JNTU) - Hyderabad and (v) Engineering Staff College of India (ESCI). In this regard, the NIT-Warangal and ESCI had submitted their quotation amounting to Rs.11.80 Lakhs and Rs.15.00 Lakhs respectively.

9. Since the proposed study pertains to the assessment of the cost of remediation, it is for the Secunderabad Cantonment Board and the TGPCB to take an appropriate decision and engage a suitable expert agency for the same.

10. However, the applicant shall be afforded an opportunity to remain present at the time of conducting any soil analysis or related study. It is also made clear that all sample analyses must be carried out strictly in accordance with the prescribed procedures.

11. We reiterate our direction to the TGPCB to collect surface water of the well and water samples from bottom of the well in the presence of the applicant, and to ensure that the analysis is conducted in compliance with the prescribed standards and procedures

....."

In compliance to the Hon'ble NGT Order, the Board officials have inspected the Applicant's land premises and open well and surroundings on 05.08.2025 and 08.08.2025 and it was observed that the open well is filled with rain water and the water level is upto the ground level. There is no discharge of sewage into the Applicant's open well.

In compliance to the Hon'ble NGT order, the Board officials requested the Applicant and SCB to be present at the time of samples collection. The Board officials have collected the open well water samples from (1) Top surface and (2) from the bottom of the well at 18 feet depth by employing a pump. The samples collected were sealed in presence of the Applicant and Respondent SCB and submitted at Central Laboratory for analysis. The Analysis results of the sample are as follows:

Parameters	Method No.	Unit	Sample from Top surface	from the bottom of the well at 18 feet depth by employing a pump
pH at 25°C	4500-H+B	-	7.03	7.21
Electrical conductivity at 25°C	2510-B	µS/cm	1068	1129
Total Suspended Solids	2540-D	mg/L	11	6
Total Dissolved Solids	2540 C	mg/L	658	684
Chemical Oxygen Demand	5220 B	mg/L	36	40
BOD ₃ at 27°C	IS 3025, 1993	mg/L	7	8
Total Hardness as CaCO ₃	2340 C	mg/L	348	384
Calcium as Ca ⁺²	3500-Ca B	mg/L	12	18
Magnesium as Mg ⁺²	3500-Mg B	mg/L	12	18
Sodium as Na	3500-Na B	mg/L	87	98
Potassium as K	3500-K B	mg/L	19	19

Total Alkalinity as CaCO ₃	2320 B	mg/L	336	352
Chlorides as Cl ⁻	4500-Cl-B	mg/L	89	91
Sulphates as SO ₄ ⁻²	4500-SO4-2 B	mg/L	87	102
Nitrates as NO ₃ ⁻	4500-NO ₃ -B	mg/L	14	9
Phosphates as P	4500-P,D	mg/L	0.42	0.45
Fluoride as F ⁻	4500-FB	mg/L	0.48	0.37
Total Kjeldhal Nitrogen as (TKN)	4500-N _{org} B	mg/L	<5	<5
Ammonical Nitrogen	4500-NH ₃ C	mg/L	<5	<5
Dissolved Oxygen	4500- O ₂ C	mg/L	4.7	4.5
Free Ammonia	-	mg/L	BDL	BDL
% Sodium	-	%	34	34
SAR	-	-	2.0	2.2
Total Coliform	9221 - B, C	MPN/10 0ml	70	46
Fecal Coliform	9221 - B, C	MPN/10 0ml	1.8	1.8

The analysis reports are enclosed as **Annexure – I.**

With regard to request of Secunderabad Control Board to carry out the study by the National Institute of Technology (NIT)-Warangal, the Board has reviewed the issue in the Taskforce committee meeting held on 31.07.2025. After detailed discussion on the proposal of NIT-Warangal, the Committee recommended NIT-Warangal to carry out the study for Assessment Environmental Damage and reclamation cost for discharge of sewage and MSW in Applicant's land. Accordingly, the Board vide order dated 04-08-2025 has issued directions to SCB to engage NIT, Warangal for the study. **Annexure – II.**

As per the Boards directions, the SCB vide letter dated 12-08-2025 has issued work orders to NIT-Warangal to commence the study immediately and submit the report within (03) months period. **Annexure - III.**

After the completion of study by NIT Warangal, the SCB has to take up the remediation of the Applicant's open well and land and has to bear the costs in this regard.

It is to submit that the expert's team from NIT Warangal have visited the Applicant's land premises, open well, surroundings on 19.09.2025 for preliminary study of the area. During the visit of the NIT Warangal team the Applicant was also present and accompanied. The NIT Warangal team has informed the Applicant that they will plan for the sampling of the water and soil samples of the area and will inform the next date of visit. The applicant has co-operated with the NIT Warangal team for their first visit.

Subsequently, the NIT Warangal team has requested the Applicant to make available for collecting water and soil samples during the month of October 2025. However, the Applicant has informed through the email that she is suffering health issues and undergoing treatment and in view of the weak health condition she was not able to comply the request with the inspection. The Applicant vide mail dated 16.10.2025 has requested the NIT Warangal Team to postpone the inspection by 15days, preferably to the first week of November, 2025. However, the Applicant was not available for carrying out the sampling by the NIT Warangal Team during the first week of November, 2025 and the Board Officials tried to contact the Applicant for the availability, but could not contact them as they were not available at the site. The NIT Warangal and TGPCB sent mail communication to the Applicant in this regard.

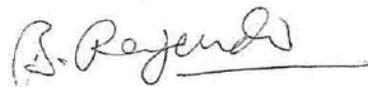
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Suddenly, the Applicant vide mail dated 06.11.2025 has raised doubts whether the NIT Warangal possesses the necessary infrastructure and expertise to carry out the specialized and complex analysis of the samples collected. Also the Applicant has stated that the proposed cleanup of the land before the assessment, the extent of environmental damage cannot be properly determined and therefore it is essential that the samples be collected 'as is where is' which is also explained by a senior scientist from NEERI who has earlier visited their site. In this regard it is to submit that NIT Warangal has requested the Applicant for the clearance of the bushes / grass grown in the land for the safe movement of the Team during the samples collection.

The TGPCB has replied to the Applicant vide mail dated 12.11.2025 and also communicated the TGPCB directions, SCB work order to NIT Warangal and the study proposal of NIT Warangal and requested the Applicant to inform the availability during 14.11.2025 to 15.11.2025 for the sampling to be done by NIT Warangal so as to submit the status report to the Hon'ble NGT. Copy of the mail communication is enclosed as **Annexure – IV**.

Place: Hyderabad

Date: 12.12.2025



ENVIRONMENTAL ENGINEER
Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.

(8)

ANNEXURE - 1



TELANGANA POLLUTION CONTROL BOARD
Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar,
Hydrabad - 500 018, Ph: 040-23887500



TC-12541

CENTRAL LABORATORY**Analysis Report**

Reg. No. SR/05/TGPCB/HO/R00/LAB/25/08/142 & 143 Collected by: AES, RO - Medchal
Collected on: 08/08/2025 Received on: 08/08/2025
Test method: Standard Methods of APHA, 24th Edition Quantity of the sample: 1 Ltr. Sample each
Issue date: 18/08/2025 Page No: 1 of 2.

Source : Open well located in the open land of Dr. M.S. Tejashwari, Trimulgherry,
Medchal-Malkajgiri District.

Sample code : Sample details / collection point

25/08/142 - Collected surface water sample of the open well located in the open land of Dr. M.S.
Tejashwari, Trimulgherry, Medchal-Malkajgiri District.
25/08/143 Collected water sample from bottom of the open well located in the open land of
Dr. M.S. Tejashwari, Trimulgherry, Medchal-Malkajgiri District. (at about 18 Fts
Depth of the open well).

Parameters	Unit	Method No.	Results	
			25/08/142	25/08/143
pH at 25°c	-	4500-H + B	7.03	7.21
Electrical conductivity at 25°c	µS/cm	2510-B	1068	1129
Total Suspended Solids	mg/L	2540-D	11	6
Total Dissolved Solids	mg/L	2540 C	658	684
Chemical Oxygen Demand	mg/L	5220-B	36	40
BOD ₅ at 27°C	mg/L	IS 3025	7	8
Total Hardness as CaCO ₃	mg/L	2340 C	348	384
Calcium as Ca ⁺²	mg/L	3500-Ca B	120	125
Magnesium as Mg ⁺²	mg/L	3500-Mg B	12	18
Sodium as Na	mg/L	3500-Na B	87	98
Potassium as K	mg/L	3500-K B	19	19
Total Alkalinity as CaCO ₃	mg/L	2320 B	336	352
Chlorides as Cl ⁻	mg/L	4500-Cl-B	89	91
Sulphates as SO ₄ ⁻²	mg/L	4500-SO4-2 B	87	102
Nitrates as NO ₃ ⁻	mg/L	4500-NO ₃ -B	14	9
Phosphates as P	mg/L	4500-P.D	0.42	0.45
Fluoride as F ⁻	mg/L	4500-FB	0.48	0.37
Total Kjeldhal Nitrogen (TKN)	mg/L	4500-N _{tot} B	<5	<5
Ammonical Nitrogen	mg/L	4500-NH ₃ C	<5	<5

Note: Results related to sample as received.

[Signature]
Joint Chief Environmental Scientist (FAC)

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TELANGANA POLLUTION CONTROL BOARD
Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad - 500 018, Ph: 040-23887500

CENTRAL LABORATORY
Analysis Report

Reg. No. SR/05/TGPCB/HO/R00/LAB/25/08/142 & 143
Collected on: 08/08/2025
Test method: Standard Methods of APHA, 24th Edition
Issue date: 18/08/2025

Collected by: AES, RO - Medchal
Received on: 08/08/2025
Quantity of the sample: 1 Ltr. Sample each
Page No: 2 of 2

Source : Open well located in the open land of Dr. M.S. Tejashwari, Trimulgherry,
Medchal-Malkajgiri District.

Sample code : Sample details / collection point

25/08/142 - Collected surface water sample of the open well located in the open land of Dr.
M.S. Tejashwari, Trimulgherry, Medchal-Malkajgiri District.

25/08/143 Collected water sample from bottom of the open well located in the open land of
Dr. M.S. Tejashwari, Trimulgherry, Medchal-Malkajgiri District. (at about 18 Fts
Depth of the open well).

Parameters	Unit	Method No.	Results	
			25/08/142	25/08/143
Dissolved oxygen	mg/L	4500-O, C	4.7	4.5
Free Ammonia	mg/L	-	BDL	BDL
% Sodium	%	-	34	34
SAR	-	-	2.0	2.2
Total Coliform	MPN/100ml	9221 - B, C	70	46
Fecal Coliform	MPN/100ml	9221 - B, C	1.8	1.8

Note: Results related to sample as received.
BDL - Below Detectable Limit.

Joint Chief Environmental Scientist (FAC)



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Annexure-II

TELANGANA POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

Order No. RR-II-Legal/TGPCB/TF/BO/UH-VI/2025-1259 **Date: 04.08.2025**

Sub : TGPCB - M/s **Secunderabad Cantonment Board**, Court Compound, Sardar Patel Road, Secunderabad - The Hon'ble NGT, Chennai, Original Application No:97 of 2022 filed by Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Medchal-Malkajgiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Non compliances observed - **DIRECTIONS- Issued - Reg.**

- Ref :
1. Original Application No:97 of 2022 filed in the Hon'ble NGT, Chennai, by Dr. M.S. Tejashwari, Medchal-Malkajgiri District.
 2. TGPCB directions dated 24.05.2023.
 3. TGPCB directions dated 17.02.2024.
 4. The Hon'ble NGT order dt. 07.03.2024.
 5. The Hon'ble NGT order dt. 30.04.2024.
 6. Inspection by the Board officials on 19.09.2024.
 7. The Hon'ble NGT order dt. 29.11.2024.
 8. The NEERI Team from Nagpur and Hyderabad have visited the applicant's land premises, open well and surroundings along with the TGPCB officials, the Applicant and SCB officials on 06.01.2025.
 9. The NEERI Team report to the TGPCB on 11.02.2025.
 10. TGPCB, Directions dated 23.04.2025.
 11. SCB letter dated 11.06.2025.
 12. Board status report dt:30.06.2025 to the Hon'ble NGT.
 13. The Hon'ble NGT heard the matter on 01.07.2025 and passed orders.
 14. The EE, RO, Medchal report: dated 15.07.2025.
 15. Hearing held on 31.07.2025.



1. **WHEREAS**, an original application was filed in the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Secunderabad, regarding damage of Boundary wall, laying of the drainage pipeline from the dwellings located in the Northern side of the petitioner's land and sewage entering into petitioner's land and open well thereby causing water pollution.
2. **WHEREAS**, the TGPCB issued certain directions dt. 24.05.2023 to Secunderabad Cantonment Board (SCB) to comply with.
3. **WHEREAS**, the TGPCB issued certain directions vide order Dt. 17.02.2024 to Secunderabad Cantonment Board (SCB) to comply with.
4. **WHEREAS**, the Hon'ble NGT vide Order dated 07.03.2024 directed the TGPCB to examine the site; and directed HMWS&SB, TGPCB and the Cantonment Board to file an additional action plan and the TGPCB to take stock of the situation, remove the sewage by tanker and treat them in nearest facility.
5. **WHEREAS**, the Hon'ble NGT vide order dt. 30.04.2024 directed the TGPCB to complete the cleaning of the sewage within the premises of the applicant at the earliest, to assess the environmental compensation payable as well as the remediation cost which should be submitted before the date of next hearing.
6. **WHEREAS**, in obedience of the orders of the Hon'ble NGT, the TGPCB has taken up lifting of the sewage from outside and inside of the petitioners land through tankers and the same is sent to nearby STP of HMW&SB located at Safilguda for treatment.
7. **WHEREAS**, the TGPCB officials have inspected the Applicant's land premises, open well and surroundings on 19.09.2024. The following status is submitted:
 - i. There is no discharge of sewage into the Applicant's land.



- ii. The laying of the pipeline for diversion of the sewage entering into the applicant's land is completed and connected to the collection sump provided at the North-East corner. The diversion pipeline consists of 233 meters of 150mm dia; 472 meters of 200 mm dia; 85 meters of 300 mm dia and 287 meters of 450mm dia is laid. The sewage collection sump of 20 KL capacity is provided with 2 x 4 HP motors for pumping the sewage into the diversion pipeline.
 - iii. The civil works relating to laying of ring sewer of 450mm RCC pipe along the peripheral boundary of the lake for diversion of sewage has been completed. The construction of I & D structure to divert the sewage entering into Thirumulgherry lake has been completed. The sewage has been diverted through the ring sewer into the drain bypassing the lake and flows to Patigadda STP.
 - iv. The Board has removed the sewage contaminated water from the open well located in the Applicant's land and sent to nearby STP for treatment. So far 90 tankers of 6 KL capacity and another 1 tanker of 20 KL capacity has been removed from the open well by means of tankers. During the gap time of transportation of the tankers and also due to the rains, water in the open well is getting accumulated.
 - v. Again, started removal of the water from the open well by employing electric and Diesel motor pumps on 20.09.2024 and 21.09.2024 and pumped out into the recently laid ring sewer to divert the sewage from Thirumulgherry lake as per Phase-I action plan of SCB which in turn diverted to the STP at Patigadda for treatment.
8. **WHEREAS**, the Board has requested National Environmental Engineering Research Institute (NEERI), Zonal Office, Hyderabad for taking up the assessment of the cost of remediation of the land due to collection of sewage in the applicant's premises.
9. **WHEREAS**, the Hon'ble NGT issued order on 29.11.2024 as follows:
1. *The 2nd Respondent (Secunderabad Cantonment Board) has filed its comprehensive memo dated 25.11.2024 along with the action plan report dated 21.09.2024.*
 2. *The action plan report says that they have identified a piece of land in GLR Survey No.290 classified as 'C' which is approximately 0.5 Kms away from the Trimulgherry Lake for the purpose of establishing the Sewage Treatment Plant (STP) to treat the sewage water and let into the lake.*
 3. *The report further states that the Cantonment Board is providing logistic support to the Pollution Control Board by arranging a gulfer vehicle with a capacity of 6 KLD with a suction machine to lift the water from the well of the applicant's property and the same is being deposited in the nearby STP at Malkajgiri.*
 4. *Despite the fact that 90 trips have been made so far, the complaint from the applicant is that the exercise is not yet complete. The rains in the area also added to the agony.*
 5. *The learned counsel appearing for the Telangana State Pollution Control Board (TGPCB) would state that regarding the remediation, they have approached the NEERI. However, they have not responded.*
 6. *The time taken by the NEERI regarding their request would be taken advantage of by the TGPCB.*
 7. *So, the TGPCB is directed to ensure that the remediation of the applicant's land is done at the earliest and take appropriate action against the Cantonment Board for allowing the sewage being let into the private property as it is lying vacant.*
 8. *Let the TGPCB, as a regulatory body, come up with a report about the action taken in this regard before the date of next hearing."*
10. **WHEREAS**, the NEERI Team from Nagpur and Hyderabad have visited the applicant's land premises, open well and surroundings along with the TGPCB officials, the Applicant and SCB officials on 06.01.2025. The NEERI, vide mail dated 11.02.2025 has communicated the proposal to TGPCB with a project cost of Rs. 19.2 lakhs plus GST and the time for project duration as 5 months time.

11. **WHEREAS**, the status was reviewed in the Task Force Committee meeting held on 17.04.2025 and issued certain directions to the SCB vide order dated 23.04.2025.

12. **WHEREAS** in response, the SCB vide letter dated:11.06.2025 has submitted the following:

- i. This office is in receipt of proceedings dated 23.04.2025, wherein the Telangana Pollution Control Board (TGPCB) directed the Secunderabad Cantonment Board to engage the National Environmental Engineering Research Institute (NEERI) for taking up the assessment of the cost of remediation of land polluted with an estimated cost of Rs 19.20 lakh plus GST, also informed that the cost should be borne by the Secunderabad Cantonment Board.
- ii. The matter has been placed before the Cantonment Board meeting held on 23.05.2025 wherein the Board resolved to explore the alternative options by inviting quotations from the Government institutions like (i) Indian Institute of Technology (IIT)-Hyderabad, (ii) Environment Protection Training & Research Institute (EPTRI) (iii) National Institute of Technology (NIT)-Warangal, (iv) Jawaharlal Nehru Technological University(JNTU)-Hyderabad and (v) Engineering Staff College of India(ESCI). Accordingly, this office has invited quotations from the above mentioned institutions to carry out the study. Among these, only NIT Warangal and ESCI had submitted their quotations amounting to Rs.11.80 lakhs and Rs.15.00 lakhs respectively.
- iii. As the rate quoted by the NIT-Warangal is comparatively lower than the other institutions including NEERI. In this connection you are requested to examine the quotations and communicate your consent for taking up the assessment of the cost of remediation of land polluted through NIT-Warangal, under due intimation/permission from the Hon'ble National Green Tribunal.

13. **WHEREAS**, the Board has submitted status report dt:30.06.2025 to the Hon'ble NGT.

14. **WHEREAS**, the Hon'ble NGT heard the matter on 01.07.2025 and passed orders with the following:

".....When the matter was escalated to the Secunderabad Cantonment Board by the TGPCB, the Cantonment Board had noted that the amount quoted by the NEERI appears to be higher side and decided to explore the possibility of alternative options by inviting quotations from the Government Institutions like (i) Indian Institute of Technology (IIT)-Hyderabad, (ii) Environmental Protection Training & Research Institute (EPTRI), (iii) National Institute of Technology (NIT)-Warangal, (iv) Jawaharlal Nehru Technological University (JNTU) - Hyderabad and (v) Engineering Staff College of India (ESCI). In this regard, the NIT-Warangal and ESCI had submitted their quotation amounting to Rs.11.80 Lakhs and Rs.15.00 Lakhs respectively.

Since the proposed study pertains to the assessment of the cost of remediation, it is for the Secunderabad Cantonment Board and the TGPCB to take an appropriate decision and engage a suitable expert agency for the same.

However, the applicant shall be afforded an opportunity to remain present at the time of conducting any soil analysis or related study. It is also made clear that all sample analyses must be carried out strictly in accordance with the prescribed procedures.

We reiterate our direction to the TGPCB to collect surface water of the well and water samples from bottom of the well in the presence of the applicant, and to ensure that the analysis is conducted in compliance with the prescribed standards and procedures....."

15. **WHEREAS**, the officials of Regional Office, Medchal visited the Applicant's premises on 15.07.2025 for collecting the samples in the presence of the Applicant and officials of SCB. However, the Applicant was not available and their representative informed that she is sick and admitted into Hospital and requested the Board official to come after 3-4 days time for collecting the samples. In this regard, a mail dated 15.07.2025 is sent to the Applicant requesting to inform their availability to be present for collecting the open well water samples and submitted report to the Board on 15.07.2025.

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16. **WHEREAS**, the status was reviewed in the Task Force Committee meeting held on 31.07.2025. The representatives of the SCB attended the meeting and informed that NIT, Warangal has quoted a lesser amount than that quoted by NEERI for carrying out Study on Assessment and Computation of Environmental Damage and Reclamation cost for discharge of Sewage and MSW in Applicant's land. They also informed that the objectives and scope of the study submitted by NIT, Warangal are similar to that given by NEERI. The committee opined that, as per the request of the SCB, the Board may recommend NIT, Warangal, for Assessment and Computation of Environmental Damage and Reclamation cost for discharge of Sewage and MSW in Applicant's land within three months period and also opined that RO Medchal shall collect the surface water of the well and water samples from bottom of the well in the presence of the applicant. After detailed discussions, the Committee recommended to issue certain directions to the Secunderabad Cantonment Board, under Water Act to comply with.

17. After careful consideration of the material facts of the case, the Board hereby issues following directions to the Secunderabad Cantonment Board under Water Act, to comply with:

- a. The Secunderabad Cantonment Board shall engage NIT, Warangal, for taking up the assessment of the cost of remediation of the land polluted due to collection of sewage in the applicant's premises within three months period, as committed during the meeting.
- b. The Secunderabad Cantonment Board shall bear the charges for assessment of the cost of remediation.
- c. The Secunderabad Cantonment Board shall complete the works related to STP to treat the sewage generated from the colonies in the area, at the earliest.
- d. The Secunderabad Cantonment Board shall ensure that all sample analyses related to the study shall be carried out strictly in accordance with the prescribed procedures.
- e. The Secunderabad Cantonment Board shall comply with orders of the Hon'ble NGT in OA No. 97 of 2022, from time to time.

18. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).

19. It is also to note that, in case of any violation of the above Board directions, action will be initiated by the Board, under Water Act.

Sd/-
MEMBER SECRETARY

To
The Chief Executive Officer,
Secunderabad Cantonment Board,
Court Compound Secunderabad Cantonment Board,
Sardar Patel Road, Secunderabad,
Telangana State - 500 003.

Copy to :

1. The JCEE, TSPCB, Zonal Office, Hyderabad for information and necessary action.
2. The Environmental Engineer, TSPCB, Regional Office, Medchal for information. He is directed to verify the compliance on the directions. **The RO is also directed to collect the surface water of the well and water samples from bottom of the well in the presence of the applicant.**
3. Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Secunderabad.
4. Concerned File.

//T.C.F.B.O//

P. J. *Joshi*
Senior Environmental Engineer
(TF-HYD-UH-VI)

14

**Assessment and Computation of Environmental Damage and
Reclamation Cost for Discharge of Sewage and Municipal Solid
Waste on Private Land**

Laboratory Proposal No. NITW/ SRIC/ Civil /WED / PS/25/133Dt. 26.05.2025



**WATER AND ENVIRONMENT DIVISION
DEPARTMENT OF CIVIL ENGINEERING
NATIONAL INSTITUTE OF TECHNOLOGY
WARANGAL - 506 004, TELANGANA, INDIA**

As per petitioner the study area is facing serious environmental issues due to improper management of sewage and municipal solid waste. Untreated sewage has been discharged onto the vacant private land owned by the Petitioner, resulting in significant contamination of the soil, surface water, and groundwater. This poses a direct threat to both the Petitioner's property and the surrounding environment.

The affected land, measuring approximately 3 acres, is situated in Survey Nos. 96/E, 97/A, and 98/A of Trimulgherry Village and Mandal, Medchal-Malkajgiri District. The pollution has caused environmental degradation, impacting the quality of the land and nearby water sources. In addition, mismanagement of solid waste—through improper disposal—has worsened soil and water pollution in the area.

This issue was formally raised in Original Application No. 97 of 2022(SZ) before the National Green Tribunal (NGT), Southern Zone, Chennai. Pursuant to the NGT's order dated 07.03.2024, the Telangana State Pollution Control Board (TGPCB) was directed to remove the sewage using tankers and ensure its treatment at the nearest available facility. In compliance, TGPCB initiated the removal of sewage from both within and around the Petitioner's property, transporting it to the Safilguda Sewage Treatment Plant operated by the Hyderabad Metropolitan Water Supply & Sewerage Board (HMW&SB).

During a subsequent hearing on 30.04.2024, the Hon'ble NGT directed the TGPCB to expedite the complete removal of sewage from the Petitioner's premises. Following this, TGPCB was instructed to assess the cost of remediating the contaminated land, considering the prolonged presence of sewage on the property. Additionally, TGPCB was tasked with evaluating and submitting both the environmental compensation and the estimated remediation costs.

In this connection, Secunderabad Cantonment Board (SCB), requested to submit quotations on or before 30.05.2025 by 1700 hours duly quoting the amount for carrying out the study and along with relevant documents.

The Objective and scope of the work are defined below.

The objectives of the study are:

- To understand the environmental impacts on soil, surface water, and groundwater resulting from the discharge of untreated sewage and the disposal of solid waste on private land in Sy. No. 96 to 99, GLR Sy. No. 352/part, Trimulgherry, Secunderabad Cantonment.
- To estimate the economic effects directly associated with environmental degradation caused by sewage discharge and improper solid waste management.

- To assess the potential costs involved in restoring soil, groundwater, and surface water quality in the impacted region.
- To explore frameworks for accountability and compensation, aiming to support effective remediation efforts and promote long-term environmental sustainability.

Scope of the work:

- To examine soil and groundwater quality at the site and nearby areas, focusing on potential contamination resulting from untreated sewage and improper solid waste disposal.
- To assess how the contamination may spread and understand its impact on the quality of surrounding water and soil.
- To estimate the environmental costs associated with damage caused by untreated sewage and poor waste management practices.
- To propose a sustainable remediation plan, outlining practical strategies for soil restoration, groundwater cleanup, and improvements in waste and sewage management to support long-term environmental well-being.

Methodology:

1. Site Assessment and Mapping

Preliminary surveys will be conducted to document the current site conditions. Geographic Information System (GIS) tools will be used to map affected areas and identify spatial patterns in environmental impact. To build a strong baseline, existing soil and water test reports — including those from TGPCB — will be reviewed. This will be complemented by an in-depth analysis of relevant documents, such as National Green Tribunal (NGT) case files, environmental regulations, CPCB guidelines, and similar case studies.

2. Environmental Sampling and Analysis

Soil and water samples will be collected from key locations to evaluate the extent of contamination. These samples will be tested for various physico-chemical parameters to assess environmental quality and identify pollutants.

3. Damage Cost and Restoration Assessment

To understand the economic implications, damage costs will be estimated using appropriate econometric methods. In parallel, the cost of restoring affected soil and water resources will be calculated to support planning for effective remediation.

4. Remediation Strategy

Based on the findings, a well-rounded strategy will be developed to address the environmental issues identified. This will include practical recommendations that align with estimated restoration costs and damage valuations, aiming to guide long-term solutions for environmental recovery.

Reports:

A comprehensive draft report will be submitted within three (3) months of completing the fieldwork & sample collection. This report will present the initial findings and assessments for review.

The final report, including a soft copy, will be submitted within four (4) weeks of receiving feedback on the draft. It will incorporate all necessary revisions and reflect the finalized outcomes of the study.

Additional Notes and Conditions**1. Limitation of Liability**

Notwithstanding any provisions in this proposal, the institute shall not be held liable for any claims or damages arising from the use of this study report. The findings and recommendations are to be applied with due diligence and at the discretion of the stakeholders.

2. Data and Information Support

TGPCB is requested to provide all relevant data and information necessary to support the effective execution of the study.

3. Publication of Findings

The NIT Warangal team reserves the right to publish the outcomes of this study in scientific journals and present them at conferences, ensuring appropriate acknowledgement of TGPCB's collaboration where applicable.

Inputs Required from the TGPCB and SCB**• Baseline Data and Previous Studies**

Any existing environmental data, including studies conducted on the petitioner's private property or in nearby areas, that could help establish a reliable baseline for the report.

• Stakeholder Contact Information

Details of key stakeholders — such as representatives from SCB, local authorities, and community members — to facilitate consultations and ensure accurate data validation.

• Supporting Documentation

Relevant documents or resources that may aid in evaluating environmental impacts and planning appropriate remediation strategies.

• Additional Information

Any other information that may support the objectives of the study and contribute to its comprehensiveness.

18

Project duration: 3 months from the date of receipt of advance along with work order

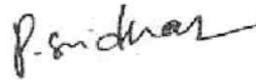
Taxes: In accordance with Govt. of India regulations, the Goods and Services Tax (GST) shall be charged extra as applicable at the time of payment

Terms of Payment:

- a) 60% payment + GST along with workorder as advance payment to initiate the study.
- b) 30% payment+ GST after submission of Final Draft report
- c) 10% payment after Submission of Final report
- d) NIT Warangal is exempted from TDS deduction. Supporting documents will be provided.



Prof. P. V. Rao
Professor
Department of Civil Engineering
NIT Warangal-TS



Dr. P. Sridhar
Assistant Professor
Department of Civil Engineering
NIT Warangal-TS



Annexure - III

(19) 4/c

सिकंदराबाद छावनी परिषद

(रक्षा मंत्रालय, भारत सरकार)

4-01-001, कोर्ट हाँस परिसर, सरदार पटेल मार्ग, सिकंदराबाद - 500 003.

SECUNDERABAD CANTONMENT BOARD

(Ministry of Defence, Govt. of India)

4-01-001, Court House Compound, S.P Road, Secunderabad - 500 003
Tele No.: 040-27808600 :: Email ID: ceo.scb2009@gmail.com

No.SCB/EB/ESRC/NIT-Warangal/Trimulgherry/1991.

Dated: 12-08-2025.

To

Shri P Sridhar,
Assistant Professor,
Department of Civil Engineering,
National Institute of Technology (NIT),
Warangal - 506 004.

9100418795
Sub:- Engagement for Study on Environmental Damage and Reclamation
Cost - Sy. Nos. 96 to 99, Trimulgherry - Reg.

Reference, NIRW/SRIC/Civil/WED/PS/25/133, dated 26.05.2025.

2. It is to inform that the Dr. M S Tejeswari filed OA No. 97 of 2022 before the Hon'ble NGT alleging pollution of land falling in Sy.No. 96 to 99 GLR Sy.No.352/Part, Trimulgherry, Secunderabad Cantonment. In the interim orders the Hon'ble NGT directed the TSPCB to assess the environmental compensation payable as well as remediation cost. Accordingly, the TSPCB in its proceedings dated 23.04.2025 directed this office to engage the National Environmental Research Institution (NEERI) for taking up the assessment of cost of remediation of land polluted due to collection of sewerage in the applicants premises with an estimated amount of Rs. 19.20 lakhs + GST. Further, TSPCB mentioned that the cost should be borne by this office only.

3. As the matter consists of financial implications, in addition the rates quoted by the NEERI for conducting the study are appears to be on higher side, the matter has been placed before the Board. The Board vide CBR No. 5, dated 23.05.2025 resolved to explore alternative options by inviting quotations from other government institutions like (i) Indian Institute of Technology, Hyderabad (IITH) (ii) Environmental Protection Training and Research Institute (EPTRI), Hyderabad (iii) National Institute of Technology (NIT), Warangal, (iv) Jawaharlal Nehru Technological University Hyderabad (JNTUH) and (v) Engineering Staff College of India (ESCI) for the study. Further, the Board resolved to take up the study with the lowest quoted institution in consultation with TSPCB.

4. Thereafter, this office invited quotations on 24.05.2025 for carrying the study. Among these, your institution i.e., NIT-Warangal and ESCI submitted quotations amounting to Rs. 11.80 lakhs and Rs. 15.00 lakhs respectively. Your quotation, NIT-Warangal became the lowest amount.

5. The matter was referred to the Member Secretary, TSPCB vide letter dated 11.06.2025 to provide consent for taking up the study with NIT Warangal, under due intimation/ permission from the Hon'ble NGT, Chennai. Thereafter, in its interim orders in O.A. No. 97 of 2022, the Hon'ble National Green Tribunal (NGT), Chennai directed this office and the TSPCB to take appropriate action and engage a suitable agency to carry out the said study. Accordingly, the TSPCB placed the matter before the Task Force Committee, which has accorded its consent to SCB for the study to be conducted by your institution, NIT Warangal, on the condition that the work be completed within a period of three(03) months.

5. In view of the above, you are requested to commence the study immediately and submit report within three (03) months period specified by the TSPCB. You are also requested to undertake the subject exercise with utmost diligence and comply the directions issued by the Hon'ble NGT and TSPCB from time to time.

6. This office will remit 50% of the quoted amount of Rs.11,80,000/- i.e., Rs.5,90,000/- (including GST), as an advance in due course. You are requested to initiate the study work at the earliest, keeping in view the timelines fixed by the TSPCB.



[Madhukar Naik D |
Chief Executive Officer
of Secunderabad Cantonment Board

Copy to:

1. Shri P Venkateshwara Rao,
Professor,
Department of Civil Engineering,
National Institute of Technology (NIT),
Warangal - 506 004.

91100418795

2. The Member Secretary,
TSPCB, Paryavaran Bhavan,
A-III, Industrial Estate,
Sanath Nagar, Hyd - 18.

040 23887500

... for information.

... for information.

Re: Request for Clarification regarding proposed environmental assessment and sampling procedure

B Rajender <ee-rr2-tspcb@telangana.gov.in >

Wed, 12 Nov 2025 1:51:23 PM +0530

To "mstejashwari"<ms.tejashwari@gmail.com>

Cc "tspcbseeunit2"<tspcbseeunit2@gmail.com>,"Porika Jawaharlal"<see-uh6-tspcb@telangana.gov.in>,"srenitw"<srenitw@nitw.ac.in>,"hyd jcee"<hyd.zo.jcee@gmail.com>

Madam / Sir,

It is to inform that in obedience of the the Hon'ble NGT orders, the TGPCB has issued directions dated 04.08.2025 to the Secunderabad Contonment Board directing to engange NIT, Warangal for taking up the Asseemnet of cost of remediation of the land within three months time. As per the Boards directions, the SCB vide letter dated 12-08-2025 has issued work orders to NIT-Warangal. The TGPCB has submitted status report dated 20.08.2025 along with the above directions copy and submitted that after the completion of study by NIT, Warangal, the SCB has to take up the remediation of the Applicant's open well and land and has to bear the costs in this regard. The Hon'ble NGT has taken up the matter and posted the case for hearing on 17.12.2025. The copies of the directions of the Board along with NIT warangal praposal are herewith enclosed for your ready reference.

It is further to state that the NIT Warangal has requested for your availability and support for carrying out the sampling and vide your mail dated 16.10.2025 you have informed that due to health problems you were not availabe and requeste to postpone the inspection by 15 days, preferably to the first week of November2025.

The NIT Warangal are following up for carrying out the said study and sampling.

In this regard. it is once again requested to extend your support for the sampling and carrying out the study by NIT Warangal and without your support for entering into the said premises is not possible and the study cannot be carried out. Hence, it is requested to inform your availability during the period of 14.11.2025 to 15.11.2025.

TGPCB has to submit the status report to the Hon'ble NGT in compliance to the Directions. Non compliance of orders will be treated seriously by Hon'ble NGT and we have to inform the present status to the Hon'ble NGT. Hence your cooperation is highly appreciated for conducting the studies.

22

12/12/25, 5:33 PM

Re: Request for Clarification regarding proposed environmental assessment and sampling procedure

---- On Thu, 06 Nov 2025 06:32:54 +0530 <ms.tejashwari@gmail.com> wrote ----

Respected Sir,

I am in receipt of your email dated **31st October 2025**, and I have duly noted the contents. I also sincerely appreciate your concern for my health.

I would like to inform you that earlier, the **National Environmental and Research Institute (CSIR-NEERI)** had prepared a preliminary report, carried out upon personal inspection, and furnished a **detailed quotation** outlining the methodology proposed for assessing the cost of remediation of the land polluted by the **illegal acts of the Secunderabad Cantonment Board**.

In contrast, the quotation submitted by you does not contain any such details and merely makes a bald claim of **₹10,00,000/- as consultancy charges**, without any prior inspection of my premises. While I do not question your academic qualifications or professional competence to conduct such an assessment, I would like to know in detail **how you propose to carry out the assessment of the cost of remediation and the plan of action for assessment of the cost of remediation**.

By way of background, when the **Pollution Control Board attempted to empty in vain**, the well, a pole approximately **90 feet in length** was inserted, which continued to descend further into the well. However, in its recent report submitted to the **National Green Tribunal**, the Pollution Control Board has stated that water samples were collected from the bottom of the well from a depth of **18 feet**, which is factually incorrect.

Hence, I request you to clarify the **equipment and methods** available with you to collect samples from the **bottom of the well (approximately 120 feet deep)**. I also request that a **detailed plan of action** be shared with me **before any inspection or sampling** is undertaken.

Further, please confirm whether the **National Institute of Technology, Warangal** possesses the **necessary infrastructure and expertise** to carry out the **specialized and complex analyses** of the samples collected. Kindly also provide details of the **prior experience of NIT Warangal** in handling similar environmental assessment projects.

As regards the proposed cleanup of the land, I wish to point out that if the land is cleaned before the assessment, the extent of environmental damage cannot be properly determined. Therefore, it is essential that samples be collected **"as is where is"**, which is the **accepted scientific norm** in such cases, as also explained by a senior scientist from NEERI who had earlier visited my site.

Accordingly, I request you to kindly **clarify all the above points** and, in case you intend to engage any **external agency**, please **inform me of the agency's details** in advance. I wish to state clearly that I have **no faith in the Secunderabad Cantonment Board or its officials**, or in any persons appointed by them for this purpose.

Thanking you,

Yours truly,
Tejashwari

23

12/12/25, 5:33 PM

Re: Request for Clarification regarding proposed environmental assessment and sampling procedure

3 Attachment(s)

NGT NITW_ Proposal for the s...
2.4 MB

SCB work order to NIT warang...
989 KB

TF Directions to SCB_04.08.2...
2.6 MB

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Annex - V

Item No.08:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.97 of 2022(SZ)

IN THE MATTER OF:

Dr. M. S. Tejashwari,
Telangana.

...Applicant(s)

Versus

The Union of India,
Rep. by its Secretary,
Ministry of Defence,
New Delhi and Ors.

...Respondent(s)



Date of hearing: 09.10.2025.

Matter stands adjourned to 17.12.2025.

25

Annexure - VI

Item No.13:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.97 of 2022 (SZ)

IN THE MATTER OF:

Dr. M. S. Tejashwari,
Telangana.

...Applicant(s)

Versus

The Union of India,
Rep. by its Secretary,
Ministry of Defence,
New Delhi and Ors.

...Respondent(s)



Date of hearing: 22.08.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. AFROZ AHMAD, EXPERT MEMBER

For Applicant(s): Mrs. T. Hemalatha.

For Respondent(s): Mr. K. Rama Koteswara Rao for R2.
Mr. T. Sai Krishnan for R3.
Mrs. H. Yasmeen Ali for R6.

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ORDER

1. The reports from the respondents, as directed by this Tribunal vide order dated 01.07.2025, are still awaited.

2. Post the matter on **09.10.2025**.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Afroz Ahmad, EM

O.A. No. 97/2022 (SZ)
22nd August, 2025. Mn.

by this Tribunal
awaited



O.A. No. 97/2022 (SZ)
22nd August, 2025. Mn

97

Annexure - VII

Item No.09:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.97 of 2022(SZ)

IN THE MATTER OF:

Dr. M. S. Tejashwari,
Telangana.

...Applicant(s)

Versus

The Union of India,
Rep. by its Secretary,
Ministry of Defence,
New Delhi and Ors.



...Respondent(s)

Date of hearing: 01.07.2025.

CORAM:

HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. K.S. Viswanathan, Sr. Adv. a/w.
Mrs. T. Hemalatha.

For Respondent(s): Mr. K. Rama Koteswara Rao for R2.
Ms. Lavanya represented
Mr. T. Sai Krishnan for R3.
Mrs. H. Yasmeen Ali for R6.

ORDER

1. The report dated 30.06.2025 of the Telangana State Pollution Control Board (TGPCB) is filed.

2. The matter pertains to a land measuring Acres 3.11 Guntas, wherein sewage from the Secunderabad Cantonment Board was being discharged, which also entered into an open well located on the said land.

3. Pursuant to the intervention of this Tribunal, the sewage outside the well has been removed. However, sewage remains stagnant within the well, which is stated to be approximately 120 feet deep.

4. The learned counsel appearing for the TGPCB submits that while the previously accumulated sewage has been removed, due to recent rainfall, the well is currently filled with water.

5. As regards the water analysis conducted by the TGPCB after the removal of the sludge, it appears that coliform is still present in the water. However, it is observed that the sample collection was not carried out in accordance with the prescribed procedures.

6. The learned counsel appearing for the applicant further contends that he was not present at the time when the water samples were collected for analysis.

7. In the meanwhile, the Secunderabad Cantonment Board through the TGPCB had requested the National Environmental Engineering Research Institute (NEERI) for taking up the assessment of the cost of remediation of the land due to the collection of sewage in the applicant's premises. For conducting an assessment of the impact of contamination on soil quality, the nearby open well, and to evaluate the extent of land degradation and water pollution, the NEERI has quoted an amount of Rs.19.2 lakhs plus GST.

8. However, when the matter was escalated to the Secunderabad Cantonment Board by the TGPCB, the Cantonment Board had noted that the amount quoted by the NEERI appears to be higher side and decided to explore the possibility of alternative options by inviting quotations from the Government Institutions like (i) Indian Institute of Technology (IIT)-Hyderabad, (ii) Environmental Protection Training & Research Institute (EPTRI), (iii) National Institute of Technology (NIT)-Warangal, (iv) Jawaharlal Nehru Technological University (JNTU) - Hyderabad and (v) Engineering Staff College of India (ESCI). In this regard, the NIT-Warangal and ESCI had submitted their quotation amounting to Rs.11.80 Lakhs and Rs.15.00 Lakhs respectively.

9. Since the proposed study pertains to the assessment of the cost of remediation, it is for the Secunderabad Cantonment Board and the TGPCB to take an appropriate decision and engage a suitable expert agency for the same.

30

10. However, the applicant shall be afforded an opportunity to remain present at the time of conducting any soil analysis or related study. It is also made clear that all sample analyses must be carried out strictly in accordance with the prescribed procedures.

11. We reiterate our direction to the TGPCB to collect surface water of the well and water samples from bottom of the well in the presence of the applicant, and to ensure that the analysis is conducted in compliance with the prescribed standards and procedures.

12. Post the matter on 22.08.2025.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 97/2022(SZ)
01st July, 2025.AD.